

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 02.11.2018

Misc. Application No. 265 of 2018
And
Appeal No. 324 of 2018

Superstar Exports Private Ltd.
The Capital, A- Wing,
6th Floor, No. 603-606, Plot No. C-70, G-Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai- 400 051

...Appellant

Versus

BSE Limited
Floor 25, P.J. Towers,
Dalal Street,
Mumbai - 400 001

...Respondent

Mr. Nimay Dave, Advocate with Ms. Aparna Wagle, Advocate i/b
Alliance Law for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the
Respondent.

CORAM: Dr. C.K.G. Nair, Member

Per: Dr. C.K.G. Nair (Oral)

1. After the matter was argued for some time, counsel for the
respondent BSE Limited ("BSE" for short), on instructions, states that if
the appellant makes a representation along with documentation that it had
existed as promoter by March 2016 BSE would consider the same and

pass an order within four weeks' from the date of receiving the representation along with relevant documents.

2. Appeal is disposed of on above terms with no order as to costs. In view of the disposal of the appeal the Miscellaneous Application does not survive. Accordingly, Miscellaneous Application is also disposed of with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member

02.11.2018
Prepared & Compared By: PK